**IN THE HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**
**(Special Original Jurisdiction)**

TUESDAY, THE ELEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**
**AND**
**THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT PETITION NO: 33994 OF 2025**

**Between:**

Aakula Sampath Kumar, S/o Shankaraiah, Aged 37 years, Occ. Law Student, H.No. 5-55, Dowdepally Village, Luxettipet Mandal, Mancherial District, PIN 504215.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Chief Secretary, Dr B R Ambedkar Telangana State, Secretariat, Hyderabad. 500 004.
2. Consumer Affairs, Food and Civil Supplies Department, Rep. by its Commisioner , Civil Supplies Bhavan, Erramanzil, Somajiguda,Hyderabad - 500 082.
3. The State of Telangana, Rep. by its Principal Secretary, Law and Legislative Department, Dr B R Ambedkar Telangana State Secretariat, Hyderabad 500 004.
4. The State of Telangana, Rep. by its Principal Secretary, Finance Department, Dr B R Ambedkar, Telangana State Secretariat, Hyderabad 500 004.
5. The Union of India, Rep. by its Secretary, Consumer Affairs, Food and Public Distribution Department, Dr. Rajendra Prasad Road, Krishi Bhawan, New Delhi -110001.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to set aside G.O.Ms. No. 4, dated 12/04/2017, in so far as Rule 4 and Sub-Rule (1) designating the District Rural Development Officers as District Grievance Redressal Officers is concerned, as being contrary to the provisions and intent of the National Food Security Act, 2013 and the binding directions of the Honourable Supreme Court. It is further prayed that this Honourable Court may be pleased to direct the Respondents to appoint independent and full-time District Grievance Redressal Officers in all districts, and to provide them with adequate staff, infrastructure, funds and necessary administrative support for the

effective discharge of their statutory duties. It is also prayed that the Respondents be directed to give wide publicity and public awareness regarding the functioning and accessibility of these grievance redressal mechanisms, particularly by displaying signboards with the contact details of the concerned DGRO at all Public Distribution System (PDS) shops, Anganwadi Centres, and schools providing mid-day meals, so as to ensure that every eligible beneficiary can exercise their rights guaranteed under the Act.

**Counsel for the Petitioner: SRI AAKULA SAMPATH KUMAR (PARTY IN PERSON)**

**Counsel for the Respondent No.1: SRI G.VEERASWAMY, GP FOR GENERAL ADMINISTRATION**

**Counsel for the Respondent No.2: SRI N.S.ARJUN KUMAR, GP FOR CIVIL SUPPLIES**

**Counsel for the Respondent No.3: SRI D.PRADEEP, AGP FOR LAW AND LEGISLATIVE AFFAIRS DEPARTMENT**

**Counsel for the Respondent No.4: SRI MOHAMMED HUSSAIN, GP FOR FINANCE AND PLANNING DEPARTMENT**

**Counsel for the Respondent No.5: SRI B.MUKHERJEE FOR SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**AND**

**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT PETITION No.33994 of 2025**

**ORDER:**

Mr. Aakula Sampath Kumar, party-in-person.

Mr. G.Veeraswamy, learned Government Pleader for General Administration Department, appears for respondent No.1.

Mr. N.S.Arjun Kumar, learned Government Pleader for Civil Supplies Department, appears for respondent No.2.

Mr. D.Pradeep, learned Assistant Government Pleader for Law and Legislative Affairs Department, appears for respondent No.3.

Mr. Mohammed Hussain, learned Government Pleader for Finance and Planning Department, appears for respondent No.4.

Mr. B.Mukherjee, learned counsel representing Mr. N.Bhujanga Rao, learned Deputy Solicitor General of India, appears for respondent No.5.

2. Party-in-person seeks permission of this Court to withdraw the writ petition in personal capacity as apparently petitioner has no *locus standi* to pursue the writ petition.

3. The Writ Petition is, therefore, dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-B. REKHA RANI**
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. One CC to SRI AAKULA SAMPATH KUMAR, PARTY IN PERSON [OPUC]
2. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR CIVIL SUPPLIES, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CCs to GP FOR LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CCs to GP FOR FINANCE AND PLANNING DEPARTMENT, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA [OPUC]
7. Two CD Copies

PSK.
LS

**HIGH COURT**

**DATED:11/11/2025**




**ORDER**

**WP.No.33994 of 2025**

**DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS**

(13)

lcps

18/11/25